

MR. SPEAKER: The question is:

"That leave be granted to introduce a Bill further to amend the Delhi Development Act, 1957."

The motion was adopted.

SHRI K. RAGHU RAMAIAH: I introduce the Bill.

INDIAN LIGHTHOUSE (AMENDMENT) BILL*

THE MINISTER OF SHIPPING AND TRANSPORT (DR. G. S. DHILLON): I beg to move for leave to introduce a Bill further to amend the Indian Lighthouse Act, 1927.

MR. SPEAKER: The question is:

"That leave be granted to introduce a Bill further to amend the Indian Lighthouse Act, 1927."

The motion was adopted.

DR. G. S. DHILLON: I introduce the Bill.

INCOME-TAX (AMENDMENT) BILL*

THE MINISTER OF STATE IN CHARGE OF THE DEPARTMENT OF REVENUE AND BANKING (SHRI PRANAB KUMAR MUKHERJEE): I beg to move for leave to introduce a Bill further to amend the Income-tax Act, 1961.

MR. SPEAKER: The question is:

"That leave be granted to introduce a Bill further to amend the Income-tax Act, 1961."

The motion was adopted.

SHRI PRANAB KUMAR MUKHERJEE: I introduce the Bill.

STATEMENT RE INCOME-TAX (AMENDMENT) ORDINANCE, 1975

SHRI PRANAB KUMAR MUKHERJEE: I beg to lay on the Table an explanatory Statement (Hindi and English versions) giving reasons for immediate legislation by the Income-tax (Amendment) Ordinance, 1975, as required under rule 71(1) of the Rules of Procedure and Conduct of Business in Lok Sabha.

SHRI S. M. BANERJEE (Kanpur): Sir, before you proceed further, I have a very meagre request to make. We have already tabled calling attention notices regarding the mass scale retrenchment, lay-off and closure going on in the country where thousands of workers are on the streets today. We were assured by the Government in the apex body meeting that they would bring some ordinance. Now, the question of ordinance does not arise. I would like to know, since the Prime Minister is here, whether a statement will be made in this House by the Labour Minister or the Commerce Minister regarding taking over certain units ruined by the employers. I would request that a statement should be made and this House should get an opportunity to discuss the matter, so that the recommendations of the apex committee are implemented without further delay.

MR. SPEAKER: I have not allowed the calling attention notice.

*Published in Gazette of India Extraordinary Part II, Section 2, dated 6-1-76.

†Introduced with the recommendation of the President.